

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) and (b). Yes, Sir. Government have studied the judgement dated 28th October, 1991 delivered by the Special Judges appointed under the Terrorist and Disruptive Activities (prevention) Act, 1987, Rajkot District in Session's Case No. 23/89—State vs. Aniruddhsinh Mahipatsinh Jadeja and another wherein the learned judge has observed that now the time is ripe to make changes in the legal processes by the Legislative Assembly and Hon'ble Parliament, and in such circumstances, until the Parliament makes necessary amendment in Section 25 of the Evidence Act it cannot in the present situation be expected by the court that legally reliable evidence would come before the court. It has not been considered necessary to make any changes in the existing provisions of the Indian Evidence Act, 1872.

I.R.D.P. Benefits

2349. SHRI SHIV SHARAN VERMA : Will the PRIME MINISTER be pleased to state :

(a) the benefits extended to rural people under Integrated Rural Development Programme; and

(b) the number of rural people benefited during each of the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI HARIJI BHAJI PATEL) : (a) Under Integrated Rural Development Programme (IRDP), income generating assets and inputs are provided to identified rural poor families through a mix of government subsidy and bank credit to enable them to supplement household income and ultimately rise above poverty line. During the last financial year (1993-94), utilisation of Subsidy amounted to Rs. 800.82 crore and credit mobilised for programme was Rs. 1408.44 crores.

(b) The Statement showing families assisted during the last three years State-wise is attached.

STATEMENT

Families Assisted under IRDP

(in Nos.)

S.No.	State/U.Ts.	1991-92	1992-93	1993-94
1	2	3	4	5
1.	Andhra Pradesh	222848	179038	259697
2.	Arunachal Pradesh	10888	13642	15207
3.	Assam	46416	40204	63381
4.	Bihar	336972	264252	335908
5.	Goa	2989	2456	3452

1	2	3	4	5
6.	Gujarat	72326	61842	79725
7.	Haryana	24756	23349	34026
8.	Himachal Pradesh	11819	6956	9128
9.	Jammu and Kashmir	13581	7331	7408
10.	Karnataka	108841	103856	132861
11.	Kerala	57562	50517	53698
12.	Madhya Pradesh	294810	184083	242673
13.	Maharashtra	197967	177651	217671
14.	Manipur	4908	3158	6333
15.	Meghalaya	2874	3011	2635
16.	Mizoram	2811	3474	4684
17.	Nagaland	5442	3996	5489
18.	Orissa	111712	93226	160000
19.	Punjab	27453	25248	33736
20.	Rajasthan	131986	101366	116567
21.	Sikkim	1610	1142	1218
22.	Tamil Nadu	161603	144987	214888
23.	Tripura	16343	11414	16297
24.	Uttar Pradesh	462259	387961	445403
25.	West Bengal	201476	171695	73818
26.	A and N Islands	1502	895	1171
27.	D and N Haveli	313	300	372
28.	Delhi	550	Programme Not Implemented	
29.	Daman and Diu	482	524	507
30.	Lakshadweep	124	156	81
31.	Pondicherry	1343	1043	1407
All India Total		2536566	2068773	2539441

Intersputnik

2350. SHRI SANAT KUMAR MANDAL : Will the PRIME MINISTER be pleased to state :

(a) whether India is likely to join the Intersputnik (International Organisation of Space Communications);

(b) if so, on what terms and conditions; and

(c) the advantages likely to accrue to India from this link up with Intersputnik?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) At present there are no plans to link up with Intersputnik.

(b) and (c). Do not arise.